

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**(IB)-750(PB)/2019**

**IN THE MATTER OF:**

Sh. Rakesh Kumar Nigam & Anr.

.... Petitioners/Applicant

v.

Vardhman Estate and Developers Pvt. Ltd.

.... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 04.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Ms. Anuja Saxena & Mr. Yogesh Bhardwaj, Advs.

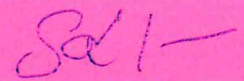
For the Respondent

Mr. Prashant Katara & Mr. Rohit Mehra, Advs.

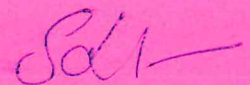
**ORDER**

Despite the time given reply has not been filed and it is stated that the reply has been filed day before yesterday. A copy of the reply has been furnished to the counsel for the petitioner in the morning today.

List for arguments on 19.09.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**